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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-1260/2000

New Delhi this the 25th day of July, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Mahender Jit Singh Mattoo,  
Asstt. Commissioner of Police,  
9th Bn. DAP Pitam Pura,  
Police Line, New Delhi. .... Applicant  
(through Sh. B.B. Raval, Advocate)

Versus

1. Union of India through  
the Joint Secretary  
(Union of Territories)  
Ministry of Home Affairs,  
North Block, New Delhi.
2. Commissioner of Police,  
Police Head Quarter,  
New Delhi.
3. The Secretary(Home),  
Govt. of National Capital Territory  
of Delhi, Home (Police) Estt. Deptt.,  
5, Sham Nath Marg,  
Delhi. .... Respondents

(through Mrs. Meera Chhibber, Advocate for R-2 and  
Sh. Vijay Pandita, proxy for Sh. Rajinder Pandita,  
Advocate for R-3)

ORDER (ORAL)  
Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicant impugns respondents orders dated  
10.05.2000 (Annexure P-I) and dated 26.06.2000 (Annexure  
P-II) whereby applicant's name has been excluded from  
promotion to Grade-II of DANIPS.

2. Applicant's counsel Sh. Raval states that  
the only prayer now pressed is for a direction to  
respondents to open the sealed cover in which applicant's  
name is stated to have been kept, and thereupon to take  
further action, in accordance with law.

4. In this connection, we note from our order dated 06.06.2001 on MA-982/2001 filed by applicant that in the light of the submissions made by Sh. Raval on that date, we had directed respondents that in the event there were no objections to opening the sealed cover in which applicant's name was stated to have been kept, they should open the sealed cover and take further action in accordance with law, within a period of two months from the date of receipt of a copy of that order.

5. While passing the aforesaid order, we had noted the contents of respondents order dated 10.04.2001, appended alongwith MA-982/2001 whereby applicant's suspension has been revoked. In this connection we also notice the order of Metropolitan Magistrate New Delhi dated 13.11.2000 discharging applicant in FIR 76/99 U/S 120B/419/468/471/511 IPC read with Section 12 of PP Act. Sh. Raval states that as of date there are no adversities against applicant.

6. In the light of the above, we dispose of this OA with a direction to respondents that in the event there are no legal objections as of date to opening the sealed cover in which applicant's name is stated to have been kept, respondents should open the sealed cover and thereafter proceed further in the matter in accordance with law.

7. OA is disposed of accordingly. No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member (J)

S.R. Adige  
(S.R. Adige)  
Vice-Chairman (A)

/vv/

fresh mtg for execution  
of ext order 28/3/01  
mtg for coo